COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 169 OF 2015 & IA No. 621 of 2018

Dated: 9th October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Earth Solar Pvt. Ltd. ... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission& Ors. ... Respondent(s)

Counsel for the Appellant (s) : Ms. Aradhna Tandon

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Ms. Neha Garg

For Mr. Anand K. Ganesan for R-2

Mr. Aadil Singh Boparai Mr. Gulab Singh for R-3

ORDER

[IA NO. 621 OF 2018 - Delay in filing additional documents]

The learned counsel, Ms. Aradhna Tandon appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for condoning the delay of 20 days in filing additional documents. The reasoning stated in the application may kindly be accepted and delay in filing additional documents may kindly be condoned in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the application, the same was accepted and the delay in filing additional documents is condoned. IA is allowed.

APPEAL NO. 169 OF 2015

Learned counsel for the Appellant prays for an adjournment in the matter on the ground that learned counsel, who is leading in this matter, is in some personal difficulty to appear before the Court today.

Submissions made by learned counsel appearing for the Appellant, as stated supra, is placed on record.

At the request of learned counsel appearing for the Appellant list the matter for hearing on <u>16.11.2018</u>.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

vt/js